

**HIGH COURT OF MANIPUR  
AT IMPHAL**

**NOTIFICATION No. 87**

Dated, Imphal the 26<sup>th</sup> September, 2020

No. HCM/1/96/Bench/ 13551 This notification is issued in partial modification of Notification No. 82 dated 01.09.2020 and Notification no. 85 dated 15.09.2020.

After report of few Covid-19 positive case on 16/17.09.2020, more number of Covid-19 cases are reported after the test conducted in the High Court premises on 17.09.2020 in relation to officers and staff. Some more results are awaited. Advocates who were physically present in Court during this period were also informed by the Registry to get tested and self quarantine themselves. The Advocates who attended Court in person during this period are yet to furnish the test report so as to screen others, if any, who were in contact with them. This will be necessary in case of Covid-19 positive cases.

In order to contain the further spread of Covid-19 in the Court premises and as per advice of the Chief Medical Officer, Imphal East, it is hereby informed to all members of the Bar and litigants that some parts of the Court premises are closed for further sanitization.

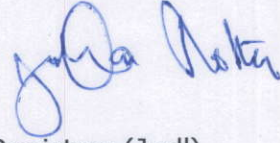
Advocates and litigants may kindly avoid entering the premises till Monday, 5<sup>th</sup> October, 2020. The court proceedings will be done through Video Conferencing. Any Advocate or party, if he/she needs to enter the Court premises in case of real necessity, will be required to produce Covid-19 negative test report issued by a competent authority. The test certificate should have been issued within the last fifteen days.

In the meanwhile, filing of fresh matters will be accepted through e-mail at [hcmefiling@gmail.com](mailto:hcmefiling@gmail.com) in terms of Notification no. 79 dated 22.08.2020 and taken up for hearing through Video Conferencing. The Advocates are informed to link from their home office to the Video Conferencing Court.

The other Conditions mentioned in Notification No. 82 dated 01.09.2020 and Notification No. 85 dated 15.09.2020 as far as applicable will also apply. On and after 05.10.2020 new notification will be issued after assessing the situation.



By Orders



Registrar (Judl)  
High Court of Manipur

Copy to:

1. The Advocate General, Govt, of Manipur.
2. The Govt. Advocate, Govt. of Manipur.
3. Addl. Advocate General, Govt. of Manipur.
4. The President, HCBAM
5. The President, AMBA
6. The Principal Secretary to Hon'ble the Chief Justice, High Court of Manipur.
7. P.S. to Hon'ble Mr. Justice L.S. Jamir, High Court of Manipur.
8. P.S. to Hon'ble Mr. Justice Kh. Nobin Singh, High Court of Manipur.
9. P.S. to Hon'ble Mr. Justice MV Muralidaran, High Court of Manipur.
10. P.S. to Hon'ble Mr. Justice A. Bimol Singh, High Court of Manipur.
11. P.S. to Registrar General, High Court of Manipur
12. The System Analyst, High Court of Manipur.  
- ***For uploading the same to the official website.***
13. All Supdt./Court Officer/Stamp Reporter.
14. Court Masters.
15. Concerned file.